## GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING) LOK SABHA UNSTARRED QUESTION NO. 1936 (TO BE ANSWERED ON 09.03.2016)

## SUSPENSION OF ALL INDIA SERVICES OFFICERS

## 1936. SHRIMATI K. MARAGATHAM: SHRIMATI V. SATHYA BAMA:

Will the PRIME MINISTER be pleased to state:

- (a) whether as per the newly amended All India Services Rules, 2015, an IAS officer working under the Central Government cannot be suspended without the permission of the Prime Minister and if so, the details thereof;
- (b) whether the amended rules have also mandated that the Central Government will have to be informed within 48 hours by the concerned State, if any officer is suspended by the State; and
- (c) if so, the details thereof?

## ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister Office. (DR. JITENDRA SINGH)

(a) to (c): Yes, Madam. All India Services (Discipline and Appeal), 1969 as amended, vide Gazette Notification No. G.S.R 1001(E) dated 23.12.2015 provides:-

(i) Rule 3(1) (c):- IAS officers working under Central Government shall only be suspended on the recommendations of the Central Review Committee as amended with the approval of Minister-in-charge, Department of Personnel & Training.

(ii) Rule 3(10):- As soon as a member of the Service is placed under suspension or is deemed to have been placed under suspension, the information in this regard shall be communicated by the concerned State Government to Government of India expeditiously and within the period of forty-eight hours.

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